

**Court No. - 2**

**Case :-** PUBLIC INTEREST LITIGATION (PIL) No. - 475 of 2024

**Petitioner :-** Syed Mohammad Haider Rizvi

**Respondent :-** State Of U.P. Thru. Its Prin. Secy. Deptt Of Medical And Health Lko. And 5 Others

**Counsel for Petitioner :-** In Person

**Counsel for Respondent :-** C.S.C.

**Hon'ble Rajan Roy,J.**

**Hon'ble Om Prakash Shukla,J.**

This petition has been filed in public interest being aggrieved by non-operationalisation of a postmortem house constructed in Nighasan, District- Lakhimpur Kheri by the Government of U.P.

Let the opposite parties file counter affidavit in the matter within three weeks.

One week thereafter is granted for filing rejoinder affidavit.

List immediately thereafter.

In the interregnum learned counsel for the petitioner submits that some Hearse vehicles for transporting the dead bodies from various parts of the district to the headquarters where other postmortem house exists and is operational now to which Ms. Isha Mittal, learned Additional CSC says that there are hearse vehicles available, however, she could not find out as to how many of them are available. The Chief Medical Officer, Lakhimpur Kheri shall look into the matter as to how many such vehicles are available and whether they are operational and what is their condition. The counter affidavit shall indicate this aspect also.

[Om Prakash Shukla,J.] [Rajan Roy,J.]

**Order Date :-** 30.5.2024

Vipul